

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS

EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 7 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date -08 / 07 / 2022

To

The Interim Resolution Professional

Kewal Krishan Saini,

903, Belur CGHS, Plot 1

Sector 18 A, Dwarka,

New Delhi -1100078

From

M/S Amrit Seair Express Private Limited

Khasra no.10/2,

Village Samalkha,

South West Delhi, New Delhi - 110037

Subject: Submission of proof of claim.

Madam/Sir,

M/S Amrit Seair Express Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/S Hamd Foods Private Limited. The details of the same are set out below:

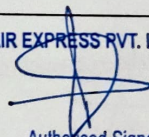
PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR AMRIT SEAIR EXPRESS PRIVATE LIMITED
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR U63013DL1996PTC076238

	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Khasra no.10/2, Village Samalkha, South West Delhi - 110037 Email Id – ravinder@amritind.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST, AS AT THEINSOLVENCY COMMENCEMENT DATE)	Principal: Rs. 1,29,19,885/- (Rs. One Crore Twenty-Nine Lakhs Nineteen Thousand Eight Hundred and Eighty-Five Rupees.) Interest: @ 24% amounting to Rs. 75,19,372.00 (Rupees Seventy Five Lakhs Nineteen Thousand Three Hundred and Seventy Two) Total Claim: Rs. 2,04,39,257/- (Rupees Two Crores Four Lakhs Thirty Nine Thousand Two Hundred Fifty Seven) principal plus interest.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ul style="list-style-type: none"> • Copy of the Ledger Account of the Corporate Debtor is annexed herewith and marked as <u>ANNEXURE- 1.</u> • Copy of demand Notice dated 05.02.2020 along with speed post receipt dated 06.02.2020 and tracking report thereon is annexed herewith and marked as <u>ANNEXURE- 2.</u> • Copy of Bank Statement indicating receipt of Rs. 1,57,000/- into the account of Operational Creditor is annexed herewith and marked as <u>ANNEXURE – 3.</u>
6.	DETAILS OF ANY DISPUTE AS WELL AS	No dispute

	THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	<ul style="list-style-type: none"> • That the Operational Creditor is in the business of carriage of express courier, mails/cargo-domestic and international since, 1996 and has acted as Clearing Agent of the Corporate Debtor. • That the Corporate Debtor is a meat exporter and therefore was availing the services of the Operational Creditor as its Clearing Agent since 2017 for facilitating such export. • That the Operational Creditor was duly raising the invoices for the services given to the Corporate Debtor. Copy of the invoices are annexed herewith and marked as <u>ANNEXURE - 4.</u> • That the Operational Creditor has sent various reminders to the Corporate Debtor for the unpaid Operational debt which was duly received by the Corporate Debtor. Till date, no reply has been given by the Corporate Debtor. However, on receipt of such reminders, the Corporate Debtor has made a payment of a meagre amount of Rs. 1,34,000.00/- (Rupees One Lakh Thirty-Four Thousand Only) on 31/01/2020. Copy of reminders is annexed herewith and marked as <u>ANNEXURE - 5.</u> • That the Operational Creditor had sent a demand notice dated 05/02/2020 as per Form 3 of the NCLT Rules, to the Corporate Debtor, which was duly received by the Corporate Debtor on 07/02/2020, calling upon the Corporate Debtor to make payment to the Operational Creditor of the said Operational Debt of Rs.

		<p>1,30,76,885/- (Rupees One Crore Thirty Lakhs Seventy-Six Thousand Eight Hundred and Eighty-Five Rupees) along with interest @ 24%.</p> <ul style="list-style-type: none"> • That the Corporate Debtor transferred an on-account payment of Rs. 1,57,000/- (Rupees One Lakh Fifty-Seven Thousand Only) through NEFT into the account of Operational Creditor on 06/02/2020 acknowledging the debt owed by it to Operational Creditor. • It is pertinent to mention that the present CIRP has been initiated on the Petition made by the present Claimant under Section 9 of the IBC, 2016.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N/A
9.	<p>DETAILS OF:</p> <p>A. ANY SECURITY HELD, THE VALUE OF SECURITY AND ITS DATE, OR</p> <p>B. ANY RETENTION OF TITLE ARRANGEMENT IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS]</p>	N/A
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<p>NAME OF THE BANK ACCOUNT HOLDER – Amrit Seair Express Private Limited</p> <p>NAME OF THE BANK – ICICI Bank Ltd.</p> <p>ADDRESS OF THE BRANCH – Mahipalpur Branch, New Delhi 110037</p> <p>ACCOUNT NO – 347405000696</p> <p>IFSC CODE – ICIC0003474</p>
11.	LIST OF DOCUMENTS ATTACHED TO THIS	(i) Copy of Board Resolution

<p>PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p>	<p>authorizing Mr. Ravinder Sharma to sign present Application on behalf of the Operational Creditor.</p> <p>(ii) Copy of the Ledger Account of the Corporate Debtor is annexed herewith and marked as <u>ANNEXURE- 1.</u></p> <p>(iii) Copy of demand Notice dated 05.02.2020 along with speed post receipt dated 06.02.2020 and tracking report thereon is annexed herewith and marked as <u>ANNEXURE- 2.</u></p> <p>(iv) Copy of Bank Statement indicating receipt of payments of a meagre amount of Rs. 1,34,000.00/- and Rs. 1,57,000/- into the account of Operational Creditor are annexed herewith and marked as <u>ANNEXURES – 3 & 5</u></p> <p>(v) Copy of the invoices are annexed herewith and marked as <u>ANNEXURE – 4.</u></p>
--	---

<p>Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)</p>	<p>For AMRIT SEAIR EXPRESS PVT. LTD.</p>  <p>Authorised Signator</p>
<p>RAVINDER KUMAR SHARMA</p>	
<p>AUTHORISED AUTHORITY OF AMRIT SEAIR EXPRESS PRIVATE LIMITED</p>	
<p>KHARSA NO. 10/2, VILLAGE SAMALKHA SOUTH WEST DELHI – 110037.</p>	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Ravinder Kumar Sharma, currently residing at A-2/53, Ashirwad Apartments, Paschim Vihar, New Delhi -110063, do solemnly affirm and state as follows:

1. M/S Hamd Foods Private Limited, the Corporate Debtor was, at the insolvency commencement date, being the 31st day of May 2022, actually indebted to me in the sum of Rs. Rs. 1,30,76,885/- (Rupees One Crore Thirty Lakhs Seventy-Six Thousand Eight Hundred and Eighty-Five Rupees) along with interest @ 24%.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - I. Copy of the Ledger Account of the Corporate Debtor (M/S Hamd Foods Private Limited).
 - II. Copy of demand Notice dated 05.02.2020 along with speed post receipt dated 06.02.2020 and tracking report.
 - III. Copy of Bank Statement indicating receipt of payment of a meagre amount of Rs. 1,34,000.00/- and Rs. 1,57,000/- into the account of Operational Creditor (Amrit Seair Express Private Limited).
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, I have not, nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 08/07/2022

Place: Delhi

For AMRIT SEAIR EXPRESS PVT. LTD.

Authorised Signator

(Signature of the claimant)

VERIFICATION

I, Ravinder Kumar Sharma, the Deponent hereinabove, do hereby verify and affirm that the contents of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. Verified at New Delhi on this 08 day of July, 2022.

For AMRIT SEAIR EXPRESS PVT. LTD.

Authorised Signator

(Signature of the claimant)